

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 17/2016

IN THE MATTER OF:

**Manav Kumar Agarwal
Vs**

.... **APPLICANT / PETITIONER**

Discovery Enterprises Pvt. Ltd. & Ors.

.... **RESPONDENT**

SECTION:

Under Section 303(2)

Order delivered on 12.01.2018

Coram:

**CHIEF JUSTICE (Retd.) M.M. KUMAR
Hon'ble President**

**S.K. MOHAPATRA
Hon'ble Member (T)**

For the Applicant/petitioner: Mr. Arun Kathpalia, Senior Advocate with Ms. Shyel Trehan, Mr. Nikhil Rathi Kapoor and Mr. Rahul Sagar Sahay, Advocates

For the Respondent: Mr. Dhruv Gupta, Advocate

ORDER

The matter has been wrongly listed as the matter has been part heard before the Bench comprising one of us (the President and Hon'ble Mr. R. Varadharajan, Member (J)).

Let the same be listed for hearing on 19.01.2018.

Sd-
**(M.M. KUMAR)
PRESIDENT**

Sd-
**(S.K. MOHAPATRA)
(MEMBER TECHNICAL)**

**12.01.2018
Vineet**